

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No. 89/2007

In the matter of

Approval of tariff in respect of Ranganadi Hydro Electric Project (3X135MW) for the period from 1.4.2004 to 31.3.2009.

And in the matter of

North Eastern Electric Power Corporation Ltd.

....Petitioner

Vs

1. Assam State Electricity Board, Guwahati
2. Meghalaya State Electricity Board, Shillong
3. Department of Power, Govt. of Arunachal Pradesh, Itanagar
4. Electricity Deptt, Govt. of Manipur, Imphal
5. Power and Electricity Department, Govt. of Mizoram, Aizawl
6. Department of Power, Govt. of Nagaland, Kohima
7. Tripura State Electricity Corporation Ltd, Agartala
8. North Eastern Regional Power Committee, Shillong
9. North Eastern Regional Load Despatch Centre, Shillong

.....Respondents

The following were present:

1. Shri P. K. Borah, NEEPCO
2. Shri D. Dey, NEEPCO
3. Shri B. K. Chakraborty, NEEPCO
4. Shri D. Chaudhary, NEEPCO
5. Shri A. G. West, NEEPCO
6. Shri P. K. Agrawal, NEEPCO
7. Shri P. Mazumdar, NEEPCO
8. Shri P.K. Hazarika, ASEB
9. Shri K. Goswami, ASEB
10. Shri L. Priyaokumar, Electricity Department, Manipur
11. Shri M. Jaduswami Singh, Electricity Department, Manipur
12. Shri W. Rehman, Department of Power, Arunachal Pradesh

13. Shri A. Gian Chaudhuri, TSECL
14. Shri K. N. War, MESEB
15. Shri T. Passah, MESEB
16. Shri L. K. Kanungo, NERLDC
17. Shri R. Sutradhar, NERLDC
18. Shri H. M. Sharma, Consumer
19. Ms. Seema Sharma, Advocate, Consumer

ORDER
(Date of Hearing: 2.8.2007)

The petitioner has filed this petition for approval of tariff in respect of Ranganadi Hydro Electric Project (3X135 MW)(hereinafter referred to as “the generating station”) for the period 1.4.2004 to 31.3.2009 in accordance with the provisions of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2004 (hereinafter referred to as “the Tariff Regulations, 2004”).

2. We have heard the representatives of the petitioner and the respondents present as well as Ms. Seema Sharma, Advocate and Shri H. M. Sharma, of ASEB for the consumer respondent. In the tariff petition for 2004-09, we observe that certain additional information and clarifications are required from the petitioner. Accordingly, the petitioner is directed to submit the following information on affidavit latest by 10.9.2007 with an advance copy to the respondents as well as the Advocate for the consumer respondent:

- (a) Capital expenditure actually incurred and capitalized as on COD of the two generating units (12.2.2002), COD of the generating station (12.4.2002), and as on 31.3.2003 and 31.3.2004 on the basis of the information submitted

in Petition No.87/2001(vide affidavit dated 15.7.2002) and the present petition are summarized in the following table:

Capital expenditure incurred	(Rs. crore)	
	Petition No. 89/2007 (2004-09)	Petition No.87/2001 (2001-04)
As on COD of two units (12.2.2002)	1221.55	1444.49
As on COD of the station – 12.4.2002	1437.04	N.A.
As on 31.3.2003 (2002-03)	1437.04	1455.45
Addl. Capitalization during 2003-04	31.04	Nil
As on 31.3.2004	1468.08	1455.45

The petitioner is directed to explain the discrepancies in the capital cost considered in Petition No.87/2001 and the present petition and also certify that the capital cost as on COD of the station and as on 31.3.2003 is Rs.1437.04 crore.

(b) A certificate to the effect that all the assets corresponding to the gross blocks of Rs.1221.55 crore as on 12.2.2002, Rs.1437.04 crore as on 12.4.2002 and Rs.1468.08 crore as on 31.3.2004 have been put to use and payments have been made to the extent of the gross block mentioned above till their respective dates. In case some payments have not been made due to certain reasons (capitalized liabilities), the details of such withheld payments alongwith the reasons thereof should be submitted. In that case, the extent of actual cash outflow against the capitalised assets should be furnished.

(c) Supporting documents in respect of equity released by Govt. of India up to the date of commercial operation.

(d) Funding pattern of Additional Capital Expenditure.

(e) Details in respect of IDC calculations with present capital structure
and

(f) Capital cost as on DOCO.

3. The present petition will be processed after disposal of the tariff petition for the period 1.4.2001 to 31.3.2004 recently filed by the petitioner.

Sd/-
(R. KRISHNAMOORTHY)
Member

Sd/-
(BHANU BHUSHAN)
Member

New Delhi, Dated the 22nd August, 2007